Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer For election to Bidge vigling Statement of the House)

| Latti | KC DUI Whichever is not applicable. | | s under:- | full postal address), | anustaic at the at |
|---------------------|---|--|---------------|---|---|
| 100 | ke out whichever is not applicable) | nd (11) | | | |
| (+) | I am a candidate set up by Jook 1 Independent candidate. | (| name of the p | olitical party) / am con | testing as an |
| | Details of PAN and status of filing | and the second | | | |
| SI. | No. Names | | | | |
| 1 | Tunes. | Permi Accor (PAN | int Number | The financial year for which the last Income-tax return has been filed | Total income shown in Incor Tax Return (in |
| 1. | Self | ACO | PC-5204A | | 7,48,6/5=00 |
| 2. | Spouse- | | | | 1,16,013-00 |
| 3. | Dependent 1 | | | | |
| de | Dependent 2 | | | | |
| 1 | Dependent 3 | | | | |
| 1 | the following case(s) is/ are pending | g against me is | which cogn | izance has been taken | by the court:- |
| SI. | the following case(s) is/ are pending | g against me i | Description | izance has been taken | by the court:- |
| | | urt has taken | | izance has been taken | by the court:- |
| SI. No. | Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. | ort has taken d description e taken : | | izance has been taken | by the court:- |
| SI. No. (a) | Offence The details of cases where the coucognizance, Sections of the Act and | ort has taken d description e taken : | | izance has been taken | by the court:- |
| SI. No. (a) | Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and D. | art has taken d description e taken: ate of order | | izance has been taken | by the court:- |
| SI. No. (a) | Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and D taking cognizance: Details of Appeal (s) / Application (if any) filed against the above order. | art has taken d description e taken: ate of order s) for revision er(s): | Description | | |
| SI. No. (a) | Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and D taking cognizance: Details of Appeal (s) / Applications | art has taken d description e taken: ate of order s) for revision er(s): | Description | | |
| SI. No. (a) (b) (c) | Offence The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and D taking cognizance: Details of Appeal (s) / Application((if any) filed against the above orderes in which I have been convicted. The details of cases, Sections of the Act and description of the offence for | art has taken d description e taken: ate of order s) for revision er(s): | Description | | |

| (c) | Punishment imposed : | 7 | - | | |
|-----|----------------------|---|---|------|--|
| | | | | | |

(5) That I give herein below the details of one assets (movable and ionnovable etc.) of myseli. my spouse and all dependents:

A. Details of movable assets:

Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

| S. No. | Description | Self | Spouse | Dependent-1 | Dependent-2 | Dependent-3 |
|-----------|---|---|--------|-------------|-------------|-------------|
| (i) | Cash in hand | 205300: | - | 40050: | 30920: | 15810=1 |
| (ii) | Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit | RS.7777854 SBS PATMA B RS6776=" PNB | - | 375960:0 | | 181134:W |
| (iii) | Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount. | ds 4,00000= | _ | 160000 = A | | 2000000: |
| (iv) | Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount | L/C Rs 2,00000- | | - | | _ |
| (v) | Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount. | 1g 2000000 | | _ | | |
| (vi) | Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount) | TATA-SCMO MAKE-2005- | | | 1 00 | |
| (vii) | Jewelry, bullion and valuable thing (give details of weight and | 1909(2))1 Cooted: Rs 499000: | | | - | |

| (100-5) | Any other assets such as value of Claims/interest(a) Courself Course | 250000 | | | | |
|---------|--|----------|---|---------|--------|--------|
| (ix, | Gross Total value | 3377514: | _ | 516010: | 30920= | 216944 |

Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

| S. No | Description | Self | Spouse | Dependent-1 | Dependent-2 | Dependent- |
|----------|---|-------------|------------------------------------|-------------|-------------|------------|
| (i) | Agricultural Land Location(s) Survey number(s) Area (Total measurement in | 041 | LARRES. RATIGIANT. NEWTALPA! | NIC | NIC | NI(|
| | acres) | Action 1 | | | | |
| | Whether inherited property (Yes or NO) | | | | | |
| | Date of purchase in case of self acquired property | - | | y ' | | |
| | Cost of Land (in case of purchase)at the time of purchase | | | | | |
| | Any Investment on the land by way of development, construction etc. | | | | | |
| | Approximate Current market value | | \$00000 | | | |
| (ii) | Non-Agricultural Land Location(s) Survey number(s) | NIC | NIC | NIC | NIL | NI L. |
| | Area (Total measurement in sq. ft.) | | | | ** | |
| | Whether inherited property (Yes or NO) | | | | | |
| | Date of purchase in case of self acquired property | | | | | |
| | Cost of Land (in case of purchase) at the time of purchase | | | | 4 | |
| | Any Investment on the land by way of development, construction etc. | | | | | |
| | Approximate Current market value Commercial Buildings | | | | | |
| iii) | Commercial Buildings (including apartments) -Location(s) -Survey number(s) | 5 VIDMARTI. | DATNA | NIL | NIC | Nº L |
| | Built up Area (Total measurement in sq. ft.) | 20' × 40' | 20'x40' | | | |

| 1/1-0-0 | | | | | | |
|---------|---|-------------|-------------|------|-----|-----|
| | V heither inherited property (* es or NO) | | | | | |
| | Date of purchase in case of setf activitied property | | | | | |
| | C vst of property (in case of prechase) at the time of prechase | | | | | |
| | Any Investment on the property by way of development, construction etc. | | | | | |
| | Approximate Current market value | 20000001 | 10000,000/- | all | NIC | NIL |
| (iv) | apartments,) -Location(s) - Survey number(s) | | and | NIC | NIL | MIL |
| | Area (Total measurement in sq. ft.) | 2601561. | | | | |
| | Built up Area (Total measurement in sq. ft.) | | | | | |
| | Whether inherited property (Yes or NO) | | | | | |
| | Date of purchase in case of self acquired property | | | | | |
| | Cost of property (in case of purchase) at the time of purchase | | | | | 7 |
| | Any Investment on the land by way of development, construction etc. | | | | | |
| | Approximate Current market value | 50 00 000. | | | | |
| (v) | Others (such as interest in property) | - | | | | |
| (vi) | Total of Current Market Value of (i) to (v) above | 80,00,000/- | 15000000 | ovil | NIL | NIL |

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

| S. No. | Description | Self | Spouse(s) | Dependent-1 | Dependent-2 | Dependent-3 |
|-----------|---|---|-----------|-------------|-------------|-------------|
| (i) | Nature of Ioan | B.S.CO. OPAGING ANDSING SOCIATI PATINCH! BILORO OFF HORDONG | Y | NIC | NIL | N/ |
| | Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan | an | NIC | MIC | NIL | NIC |

| | A ty other liability | 2516 | 1114 | MIL | mil | NI |
|------|--|-------|------|-----|-----|----|
| | Granu total of liabilities | | | | | |
| (ii) | Government Dues: Dues to departments dealing with government accommodation | NIC | | | | |
| | Dues to departments dealing with supply of water | 210 | | | | |
| | Dues to departments dealing with supply of electricity | NIC | | | | |
| | Dues to departments dealing with supply of telephones/mobiles | ~11 | | | | |
| | Dues to departments dealing with government transport (including aircrafts and helicopters) | NIL | | | | |
| | Income Tax Dues | avic | | | | - |
| | Wealth Tax Dues | 2016 | | | | |
| | Service Tax Dues | NIL | | | | |
| | Municipal /Property Tax Dues | ay/L. | | | | |
| | Sales Tax Dues | NIL | | | | |
| | Any other dues | NIL | | | | |
| | Grand total of all Govt. dues | NIL | | | | - |

(7) Details of profession or occupation: a. Self.....

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

| 1, | Name of the candidate | Sh./Smt./Kum. |
|----|---|---------------|
| 2. | Full postal address | |
| 3. | Number and Name of the constituency and state | |
| 3. | Name of the Political party which set up the candidate (otherwise write 'Independent') | 1 |
| 4. | (a) Number of cases in which conviction order passed (other than those referred to in Form 26) | |

| 5. | P | AN of - | | 1.27 | ear for which h | 37.77 | Tivia | Lincome Shown |
|----|-------|--|---------------|------------|-----------------|----------|-------|---------------|
| | (a |) Candidate | - | - 11 | come rax Kem | in med | - | |
| | (b | Spouse: | | | | | | |
| | (c) |) Dependents | | | | | | |
| 6. | 97/50 | Details | of Assets and | Liabiliti | ies in rupees | | | |
| | | Description | Self | Spouse | Dependent-I | Dependen | 1-11 | Dependent-III |
| Α. | | Moveable Asset (Total value) | 3377614 | | 5/60/0= | 30-920 | 5 | 2/6944: |
| В. | | Immovable Asset | 80,00,000 | 150000 | x/ | - | | |
| | (i) | Purchase Price and Development Cost of Immovable Property (Total Value) | | /== | _ | _ | | _ |
| | (ii) | Approximate Current Market Price of Asset (Total Value) | 11377614. | 1 to 00 00 | \$160/0: | 30-920 | - | 216944 |
| 7 | | Liabilities | 12077 | 7-42-0- | | | - | |
| | | (i) Government dues (Total) | NIL | NIC | NIL | 111 | | MIL. |
| | | (ii) Loans from Bank, Financial Institutions and others (Total) | 1200,000: | _ | | - | | 200 |
| 8. | Hi | ghest educational qualific | ation: | | | | | - |

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;

(b) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

| Verified atthis the | day of | |
|---------------------|--------|---------------|
| | | / .40/) |
| | | Day! |
| | | 13 mm 30/19/2 |

6

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- 2 Affidavit should be sworn before an Onth Commissioner or Magistrate of the First Class or before a Notary Public.
- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned
- 4 The affidavit should be either typed or written legibly and neatly.